

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-69-2020 in WRIT PETITION NO.822 OF 2019**

M/s. Modelama Exports Ltd. ... Applicant

Versus

M/s. Trimurti Exports & Ors. ... Respondents

Shri S. Sayed holding for Shri J. Supekar, Advocate for the Applicant.  
Shri J. Vaz, Advocate for the Respondents.

**Coram:- DAMA SESHADRI NAIDU, J.**

**Date:- 10<sup>th</sup> August 2020**

**P.C. :**

Shri S. Sayed, the learned advocate, informs the Court that Shri J. Supekar, the learned advocate on record, has a medical emergency in his family. He sought two weeks' time.

2. At any rate, the respondents' counsel has submitted that the petitioner has secured an ex-parte stay and has been dragging the proceedings.

3. He has, however, fairly submitted that given the medical emergency now cited as the reason for adjournment, this Court may provide one week's time for the petitioner.

Post the matter on 20.08.2020.

**DAMA SESHADRI NAIDU, J.**

NH